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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

RA No. 30/2000 in OA 565/99

DATE OF ORDER : 13-4-2000

Between :-

1. The State of Andhra Pradesh,  
rep. by the Chief Secretary to Govt.,  
General Administration Department,  
A.P. Secretariat, Hyderabad.
2. The Secretary to Govt., (Poll),  
General Administration (SC.D) Department.

And

Petitioners/Respondents

1. Sri Satish Chandra, IFS,  
r/o Flat No.404, Jainty Apartments,  
Begumpet, Hyderabad.
2. Union of India,  
rep. by the Secretary to Govt of India,  
M/o Environment & Forests,  
Paryavaran Bhavan, New Delhi.

Respondent/Applicant

Respondent.

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Counsel for the Applicants : Shri V.V.Anil Kumar, Spl.Counsel  
for State of AP

Counsel for the Respondents : Shri B.N.Sarma,Sr.CGSC  
Shri B.Kamalakar Rao

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

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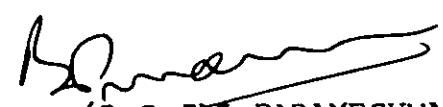
(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

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Heard Sri V.V.Anil Kumar for the applicants herein, Sri M.C.Jacob for Sri B.N.Sarma, Sr. standing counsel and Sri B.Kamalakar Rao for the Respondent No.1.

2. Applicants <sup>were</sup> ~~are~~ the respondents in the OA. They have filed this application for reviewing the order dated 29.6.1999 passed in OA 565/99. In the said OA the respondents were directed to conclude the Disciplinary Proceedings on or before 31.12.1999. Further it was directed that on their failure to conclude the Disciplinary Proceedings, the charge memo dt.23.12.1997 stands quashed.

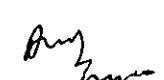
3. The applicants have filed this application on 1-3-2000. By operation of the order, the charge memo has already stand quashed. The applicants could have filed this application before 31.12.1999. Hence we cannot revive the charge memo which has already become non existent by the operation of the order. More-over we find no error for reviewing the order. Hence the RA is dismissed. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)  
13/4/2000

  
(R.RANGARAJAN)  
Member (A)

Dated: 13th April, 2000.

Dictated in Open Court.

  
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